

Defence personnel and foreign nationals, is given below:—

<i>Scooters</i>	
Lambretta	500
Vespa	500
Pantabulus	60
<i>Motor Cycles</i>	
Royal Enfield	100
Rajdoot	250
Ideal Jawa	250

(b) and (c). Applicants for scooters were divided into gazetted and non-gazetted categories and separate waiting lists were being maintained for them. No separate lists were being maintained under the different pay ranges and for personal staff of the Ministers/Officers (Joint Secretary and above).

The total number of applications pending in this Ministry on 5-2-1965 is given below:—

No of applications from Gazetted officers	6281
No. of applications from non-gazetted officers	11431
TOTAL :—	17712

In addition, about 17,000 applications were pending in the Ministry of Defence on that date.

(d) and (e). The new rules provide for relaxation in the case of personal staff attached to Ministers and personages of similar rank, and to officers of the rank of Joint Secretary and above, in view of the long and uncertain hours of duty they usually put in.

Allotment of Scooters

728. Shri Virbhadra Singh: Will the Minister of Industry and Supply be pleased to state:

(a) the number of scooters/motor cycles allotted to Central Government employees, employees of the Public Undertakings, Members of Parliament, Foreign nationals separately, out of the Government quota,

during the last two years, ending on the 31st December, 1964;

(b) the basis of allotment in each category; and

(c) the dates upto which the applications of the above categories of persons were covered as on 5th February, 1965?

The Deputy Minister in the Ministry of Industry and Supply (Shri Bibudhendra Misra): (a) The number of scooters allotted from the Central Government quota during the period from 1-1-63 to 31-12-64 to various categories is given below:—

1. Central Government Employees	4602
2. Employees of the Public Undertakings	428
3. Members of Parliament	73
4. Foreign Nationals	126

There was no Central Government quota of motor cycles during this period.

(b) and (c). Allotment of scooters to employees of Central Government and Public Sector Undertakings is made taking into consideration the essentiality in terms of duties performed by them and their official status. Applications received from them upto the dates indicated below were covered upto 5-2-65:—

Category of officers	Date upto which applications for Lambretta scooters were covered	Date upto which applications for Vespa scooters were covered
1	2	3

- (i) Employees of the Ministry of Defence. 28-5-62 21-8-62
- (ii) Gazetted officers whose pay scale goes upto Rs. 1250 31-12-63 31-1-64

1	2	3
iii) Other gazetted Officers		
Executives	30-9-63	29-2-64
Non-Executives	30-11-62	30-11-63
(iv) Non-gazetted officers		
Executives	31-12-62	31-3-64
Non-Executives	31-10-62	30-9-63

Allotment of scooters to Members of Parliament and foreign nationals is made as and when their applications are received and no waiting lists for them are maintained at present. Foreign nationals have to produce along with their application, a certificate to show that they have brought sufficient inward remittance of foreign exchange to India, through the normal banking channels, for the purchase of a scooter. They have also to give an undertaking that they would not sell the scooter for a period of 3 years from the date of its purchase.

Manganese and Iron Ore Mines

729. Shri Mohammad Elias: Will the Minister of Steel and Mines be pleased to state:

(a) the capital invested in the manganese, iron and Chromite mines in public sector and the number of workers engaged in the mines, State-wise; and

(b) the capital invested in the manganese iron and Chromite mines in the private sector and the number of workers engaged in the mines Statewise?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). The information is being collected and will be laid on the table of the House.

Mining Leases

730. Shri Mohammad Elias: Will the Minister of Steel and Mines be pleased to state the policy being followed in granting renewals of mining leases under Act 67 of 1957, with regard to period of grants and other factors involved, by the respective States in the country?

The Minister of Steel and Mines (Shri Sanjiva Reddy): Renewal of mining leases is granted by the respective State Governments in accordance with the provisions of section 8(2) of the Mines and Minerals (Regulation and Development) Act, 1957, provided the lessee has not committed any breach of the terms and conditions of the lease and the area is not considered suitable for exploitation in the public sector. According to section 8(2) of the Act, a lease for coal, iron ore or bauxite may be renewed for a period upto 30 years and for other minerals upto 20 years. If, however, the circumstances attending a lease to be renewed so warrant, the State Government may renew the lease for a period shorter than the maximum prescribed in the Act. Further, in respect of renewal of mining leases for minerals which are specified in the First Schedule to the Act, prior approval of the Central Government is necessary, as laid down in the proviso to section 8(2) of the Act.

Steel and Pig Iron producing Units

731. Shri Jashvant Mehta: Will the Minister of Steel and Mines be pleased to state:

(a) the number of applications received for establishing pig iron and steel producing units in the country during the last two years; and

(b) the decision of Government thereon?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). The requisite information is given below:

	*1963	1964
Applications received	36	37
Licences issued	3	Nil.
Letters of Intent issued	7	2
Rejected	23	18
Under consideration	Nil	17

*Remarks:

Of the remaining three applications, one party was advised that the